

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 416 of 2020**

**In the matter of:**

**Gulabchand Jain**

**....Appellant**

**Vs.**

**Punjab National Bank & Anr.**

**....Respondents**

**Present:**

**Appellant: Mr. Anshumaan Bahadur, Advocate.**

**Respondents:**

**ORDER**

**13.03.2020:** Referring to page 79 of the paper book, learned counsel for the Appellant submits that the application under Section 7 of I&B Code was barred by limitation.

Let notice be issued on Respondents by Speed Post. Requisites alongwith process fee, if not already filed, be filed by 16<sup>th</sup> March, 2020. If the Appellant provides email address of the Respondents, let notice be also issued through email.

Post the case 'for orders' on **23<sup>rd</sup> April, 2020**. The appeal may be disposed of on the next date.

**[Justice S. J. Mukhopadhaya]**  
**Chairperson**

**[Justice Bansi Lal Bhat]**  
**Member (Judicial)**

**[Alok Srivastava]**  
**Member (Technical)**

*am/gc*